

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 291/680/2015**

**DATE OF ORDER:** 30.07.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Ved Prakash Meena son of Angad Ram Meena, aged about 48 years, resident of B-25, Mother Teresa Nagar, Jawahar Circle, Jaipur. The applicant is working on the post of Chief Loco Inspector, under Senior DME (P), North Western Railway, Jaipur.

....Applicant

Mr. Pawan Sharma, proxy for  
Mr. Ashok Bansal, counsel for applicant.

**VERSUS**

1. Union of India through General Manager (Personnel), Headquarters North Western Railway, Jaipur.
2. Divisional Railway Manager (Personnel), North Western Railway, Jaipur.

....Respondents

Mr. Anupam Agarwal, counsel for respondents.

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

At the very outset, learned counsel for the applicant submitted that the matter is squarely covered by an order dated 13.11.2018 passed by this Bench of the Tribunal in O.A. No. 235/2012 (Jagdish Kumar Bulchandani & Anr. vs. Union of India & Anr.). He further submitted that against the said order, the respondents/Union of India filed D.B. Civil Writ Petition No. 4330/2019 which has also been dismissed by the Hon'ble High

Court of Rajasthan at Jaipur on 26.03.2019. The fact that the matter is squarely covered by the order dated 13.11.2018 passed in O.A. No. 235/2012 (supra) has not been disputed by learned counsel for the respondents.

2. In view of the above, the present Original Application is disposed of with a direction to respondents to revisit the order dated 22.10.2014 (Annexure A/1) and pass a reasoned and speaking order in the light of order dated 13.11.2018 passed by this Tribunal in O.A. No. 235/2012 (supra), which has further been affirmed by the Hon'ble High Court of Rajasthan at Jaipur vide order dated 26.03.2019 passed in D.B. Civil Writ Petition No. 4330/2019. Before taking any decision in the matter, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

3. Ordered accordingly. No order as to costs.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)  
JUDICIAL MEMBER**